

विद्यालय लक्षा नारायण प्रश्न क्रमांक 702 - श्री पुष्पेन्द्र नाथ पाठ

रतनगंज प्रगति महिला मंडल के कार्यकारणी के नाम एवम् पदनाम

क्रमांक	सदस्य नाम	पद जिस पर नियुक्त हये
1	श्री मति करुणा दूबे	अध्यक्ष
2	क. सपना शुकला	उपाध्यक्ष
3	क. मनीषा सोनी	सचिव
4	क. प्रीति शुकला	कोषाध्यक्ष
5	क. भारती लटोरे	संयुक्त सचिव
6	क. सजाता शुकला	सदस्य
7	श्रीमति संध्या विश्वकर्मा	सदस्य



अनुभाग अधिकारी  
मध्यप्रदेश शासन  
लोक सेवा प्रबंधन विभाग

  
जिला प्रबंधक  
लोकसेवा गारंटी

विचारणा नासकिल्ले प्रश्न क्रमांक 702-डी पुणे नॅटिव्ह  
पाठक वर विचारणा /


RFP Document for Establishing,  
Operating and Maintaining

LOK SEVA KENDRA

At \_\_\_\_\_  
In District \_\_\_\_\_ (mention name and location of LSK)

Secretary, District E-Governance Society  
\_\_\_\_\_ District

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DPSM GOMP

  
अ.पु.  
मध्यप्रदेश शासन  
लोक सेवा प्रबंधन विभाग

विमान सेवा नारायण प्रकल्प 702.81 पुणे नगर  
कार्य

1.1.6. Technical Bids shall be opened on the bid due date at 4:00 PM.

### 1.2. SCOPE OF WORK

Scope of work, duties and obligations of the operator (the bidder shall be called operator after agreement is executed) and obligations of the Secretary, District e-Governance Society (hereinafter called Secretary), have been given in Terms of Reference (TOR).

### 1.3. ELIGIBILITY OF BIDDERS AND PRE-QUALIFICATION

The bidder may be an individual, proprietary firm, unregistered association of persons, registered society, a firm or a corporate body. However, no bidder entity or any of its members can be a member of another bidder entity. Where the selected bidder is an Association of persons, members of such association shall register themselves as a society/company/firm as considered suitable by them for the purpose of executing the agreement.

1.3.1. The bidder shall not have a Conflict of Interest that affects the Bidding Process. Any bidder found to have a Conflict of Interest shall be disqualified. Whether a situation amounts to conflict of interest or not shall be determined by the Secretary and his decision shall be final.

1.3.2. Any entity, which has been barred from participating in any project by the Central/State Government or by any entity controlled by it and if the bar subsists as on the date of bid, would not be eligible to submit a bid.

1.3.3. The bidders should in the last 3 (three) years have neither failed to perform any contract as evidenced by imposition of a penalty by an arbitral or judicial authority or a judicial pronouncement or arbitration award against him, nor has been expelled from any project or contract by any public entity nor have had any contract terminated by any public entity for breach of contract.

1.3.4. No bidder shall be a member of another bidding entity.

The bidder must fulfill the following conditions of pre-qualification:

1.3.5. **Technical Capacity:** For demonstrating technical capacity the bidder shall as mentioned in Annexure-I submit -

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